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6. The Counsel further submits that the RP received one Resolution Plan, which is under active consideration before the CoC.
7. Considering the facts as stated above, 180 days of extension is granted w.e.f. 03.03.2024 till 30.08.2024. IA is allowed and **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)